

ITEM NO.23

COURT NO.1

SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No.35376/2022

(Arising out of impugned final judgment and order dated 30-09-2022 in CRWP No.7426/2022 passed by the High Court of Punjab & Haryana at Chandigarh)

NATIONAL COMMISSION FOR PROTECTION OF CHILD RIGHTS (NCPCR)

Petitioner(s)

VERSUS

JAVED & ORS.

Respondent(s)

(With I.R. and IA No.177436/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.177452/2022-INTERVENTION/IMPLEADMENT and IA No.177435/2022-PERMISSION TO FILE SLP)

Date : 13-01-2023 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

Mr. Rajshekhar Rao, Sr. Adv. (A.C.)
Mr. Areeb Amanullah, Adv.
Ms. Mansi Sood, Adv.
Ms. Zehra Khan, Adv.

For Petitioner(s)

Mr. Tushar Mehta, SG
Mrs. Swarupama Chaturvedi, AOR
Mr. Shilp Agrawal, Adv.
Ms. Saumya Kapoor, Adv.

For Respondent(s)

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 We are inclined to entertain the Special Leave Petition which has been instituted by the National Commission for Protection of Child Rights (NCPCR) with a view to resolving the question of law which is raised.
- 2 Issue notice.
- 3 Mr Rajshekhar Rao, senior counsel, who has been appointed as Amicus Curiae in SLP (CrI) No 10036 of 2022 raising a similar issue, is requested to assist the Court in the present case as well.
- 4 Tag with SLP (CrI) No 10036 of 2022.
- 5 SLP (CrI) No 10036 of 2022 is de-tagged from Item No 31 [TP (C) Nos 1249-1250 of 2020].
- 6 Pending further orders, the impugned judgment of the High Court dated 30 September 2022, shall not be relied on as a precedent in any other case.
- 7 List the Special Leave Petitions on 6 February 2023.

Diary No 1156/2023, Diary No 1205/2023 and Diary No 1208/2023

- 1 On mentioning, these matters are taken on Board.
- 2 Tag with SLP (CrI) Diary No 35376/2022.

(CHETAN KUMAR)
A.R. - cum - P.S.

(MATHEW ABRAHAM)
Court Master